

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.....
Diary No. 27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017
in CRL.M.A. No. 5859/2017 passed by the High Court of Judicature at
Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No.97554/2017-CONDONATION OF DELAY IN FILING and IA
No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 09-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Anurag Dubey, Adv.
Mr. Rajesh Pathak, Adv.
Mr. Abhishek Chakraborty, Adv.
Ms. Minakshi Parshar, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed insofar as
petitioner No.2 is concerned.

Issue notice, returnable in six weeks, in the petition
by other petitioners. There shall be stay of arrest in
respect of these petitioners.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER